

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 66, 4, 5, 6, 7 and 8 of 2014

Dated : 16th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Appeal No. 66 of 2014

**SKS Ispat & Power Ltd. ... Appellant(s)
Versus
Chhattisgarh State Power Trading Co. Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Rajesh Ranjan
Mr. Alok Shankar
Counsel for the Respondent (s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.2
Ms. Suparna Srivastava for R.1
Mr. Vivek Ganodwawle (Rep.) for R.2

Appeal No. 4 of 2014

**M/s. Salasar Steels & Power Ltd. ... Appellant(s)
Versus
Chhattisgarh State Power Trading Co. Ltd.
& Anr. ... Respondent(s)**

Appeal no. 5 of 2014

**M/s. Jagdamba Power & Alloys Ltd. ... Appellant(s)
Versus
Chhattisgarh State Power Trading Co. Ltd.
& Anr. ... Respondent(s)**

Appeal no. 6 of 2014

**M/s. Hira Ferro Alloy Ltd. ... Appellant(s)
Versus
Chhattisgarh State Power Trading Co. Ltd.
& Anr. ... Respondent(s)**

Appeal no. 7 of 2014

M/s. Godavari Power & Ispat Ltd. ... **Appellant(s)**
Versus
Chhattisgarh State Power Trading Co. Ltd.
& Anr. ... **Respondent(s)**

Appeal no. 8 of 2014

M/s. Vandana Global Ltd. ... **Appellant(s)**
Versus
Chhattisgarh State Power Trading Co. Ltd.
& Anr. ... **Respondent(s)**

Counsel for the Appellant(s) : **Mr. Buddy A. Ranganadhan**
Mr. Raunak Jain

Counsel for the Respondent(s): **Ms. Suparna Srivastava for R-1**
Ms. Swapna Seshadri
Mr. Vivek Ganodwale (Rep.) for R.2

ORDER

Mr. Buddy A. Ranganadhan, the learned counsel for the Appellant has finished his arguments in Appeal nos. 4, 5, 6, 7 & 8 of 2014 and has also filed his Written Submissions.

Ms. Swapna Seshadri, the learned counsel appearing on behalf of Respondent No.2 has filed her Written Submissions in all these matters.

Ms. Suparna Srivastava the learned counsel appearing on behalf of Respondent No.1 has finished her arguments and she is directed to file her comprehensive Written Submissions on or before 23.07.2014 after serving copy on the other side.

Mr. Alok Shankar, the learned counsel for the Appellant in Appeal No. 66 of 2014 is directed to file his Written Submissions on or before 23.07.2014 after serving copy on the other side.

Post these matters for Reporting Compliance on **23.07.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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